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29.05.19



आयुक्त कार्यालय सीमाशुल्क :हवाई कार्गो निर्यात नवीन सीमाशुल्क भवन,  
नई दिल्ली-110037

OFFICE OF THE COMMISSIONER OF CUSTOMS: AIR CARGO EXPORT:  
NEW CUSTOM HOUSE; NEW DELHI-110037

F.NO VIII/Cus/ACE/NCT/Public Notice/ 84 /2018

2103  
23/05/19

Dated: 23.05.2019

PUBLIC NOTICE NO. 4/2019

*S. K. Sahay*  
*Jayant Sahay*  
*Jayant Sahay*  
2019

It has been noticed that several Courier Agencies are not filing the Express Cargo Manifest (ECM) on arrival of the goods. Inordinate delay in filing ECM leads to delay in clearance of shipments. In this regard, attention is invited to Regulation 5(1) of the Courier Import and Export Regulation, 2010 which clearly lays down that the Courier Agency or his agent shall file a manifest on arrival of the goods. Regulation 14 of the said Regulation provides for imposition of penalty for violation of any of the provisions stipulated in the Regulation.

2. All Courier Agencies are hereby requested to ensure that ECM is filed prior to arrival of goods. Failure to comply with provisions would be penalized every time there is delay in filing ECM. All Custodians are requested to ensure compliance of the provisions.
3. This issues with the approval of Commissioner of Customs.

*Jayant Sahay*

(Jayant Sahay)  
Additional Commissioner  
ACC, Export

Copy forwarded to:

1. Chief Commissioner of Customs (DZ), New Custom House, New Delhi
2. Chief Commissioner of Customs (Preventive), New Custom House, New Delhi
3. Commissioner of Customs (A & G), New Custom house, New Delhi
4. Commissioner of Customs (Import), New Custom house, New Delhi
- ✓ 5. M/s DHL / M/s Fedex / EIC, NCT, Delhi
6. Guard File.